MINISTRY OF FINANCE

(Department of Revenue)

(CENTRAL BOARD OF DIRECT TAXES)

NOTIFICATION

New Delhi, the 27th October, 2017

S.O. 3440(E).—In exercise of the powers conferred by clause (46) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies for the purposes of the said clause, 'Swasthya Sathi Samiti', Kolkata, a body established by the Government of West Bengal, in respect of the following specified income arising to that body, namely:—

- a) Grant received from the Government of West Bengal; and
- b) Interest income on grants.
- 2. This notification shall be effective subject to the conditions that Swasthya Sathi Samiti, Kolkata,-
 - (a) shall not engage in any commercial activity;
 - (b) activities and the nature of the specified income shall remain unchanged throughout the financial years; and
 - (c) shall file return of income in accordance with the provision of clause (g) of sub-section (4C) of section 139 of the Income-tax Act, 1961.

3. This notification shall be deemed to have been applied for the financial Years 2016-2017 and shall apply with respect to the Financial Years 2017-2018, 2018-2019, 2019-2020 and 2020-2021.

[Notification No. 88/2017/ F. No. 300196/22/2017-ITA-I]

DEEPSHIKHA SHARMA, Director

Explanatory Memorandum : It is certified that no person is being adversely affected by giving retrospective effect to this notification.